

Re. QUESTION OF PRIVILEGE

MISREPORTING OF CERTAIN LOK SABHA PROCEEDINGS IN THE HINDUSTAN TIMES

MR. SPEAKER: Shri Mallikarjun in a notice of question of privilege, dated the 17th April 1979, had alleged that the *Hindustan Times* in its issue dated the 17th April 1979, had misreported the proceedings of Lok Sabha, dated the 16th April, 1979, relating to Calling Attention on the question of lock-out in the *National Herald* concerns. Shri Mallikarjun had stated that in a news item under the caption "Herald will be taken over, if needed", the *Hindustan Times* had reported that "Union Labour Minister Ravindra Varma assured the Lok Sabha today that the Government would consider various steps including take over of the management of the *National Herald* group of newspapers if it was found necessary during or after the present comprehensive enquiry into its affairs". Shri Mallikarjun had contended that a reading of the relevant proceedings of Lok Sabha showed that "the Labour Minister made no such statement and gave no such impression".

The Editor and the Publisher of the *Hindustan Times*, who were asked under my direction to state what they might have to say in the matter, in their replies have deeply regretted the inaccuracy in the issue of the *Hindustan Times* dated the 17th April, 1979.

The regret expressed by the Editor and Publisher of the *Hindustan Times* may be accepted and the matter may be treated as closed.

12.02 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND REVIEW OF TOBACCO BOARD, GUNTUR FOR 1977-78 AND A STATEMENT FOR DELAY

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND CO-OPERA-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 1977-78 along with the Accounts and the Audit Report thereon, under sub-section (3) of section 22 read with sub-section (4) of section 19 of the Tobacco Board Act, 1975.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tobacco Board, Guntur, for the year 1977-78.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.

[Placed in Library. See No. LT-4396/79].

ANNUAL REPORTS AND REVIEWS OF RUBBER BOARD, KOTTAYAM WITH AUDIT REPORT OF ACCOUNT, CARDAMOM BOARD, COCHIN AND COFFEE BOARD FOR 1977-78 AND REVIEW AND ANNUAL REPORT OF TEA TRADING CORPORATION OF INDIA LTD, CALCUTTA FOR 1977-78 WITH STATEMENT FOR DELAY AND NOTIFICATION UNDER RUBBER ACT, 1947

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND CO-OPERATION (SHRI KRISHNA KUMAR GOYAL): I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) on the working of Rubber Board, Kottayam, for the year 1977-78.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rubber Board, Kottayam, for the year 1977-78.

[Placed in Library. See No. LT-4397/79].

(2) A copy of the Audit Report (Hindi and English versions) on the Accounts of the Rubber Board, Kottayam, for the year 1977-78

along with the statement of Accounts.

[Placed in Library. See No. LT-4397/77]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1977-78.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cardamom Board, Cochin, for the year 1977-78.

[Placed in Library. See No. LT-4398/79].

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board for the year 1977-78.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coffee Board, for the year 1977-78.

[Placed in Library. See No. LT-4399/79].

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1977-78.

(ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the above papers.

[Placed in Library. See No. LT-4400/79]

(7) A copy of Notification No. S.O. 211(E) (Hindi and English versions) published in Gazette of

India dated the 18th April, 1979 regarding fixation of prices of various grades and qualities of rubber and latex, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library. See No. LT-4401/79]

CENTRAL INDUSTRIAL SECURITY FORCE (AMENDMENT) RULES, 1979

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): I beg to lay on the Table a copy of the Central Industrial Security Force (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 564 in Gazette of India dated the 21st April, 1979, under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968. [Placed in Library. Ss No. LT-4402/79].

CENTRAL CIVIL SERVICES (CONDUCT) AMENDMENT RULES, 1979

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table in pursuance of the directions given by the Speaker on the 11th April, 1979, a copy of the Central Civil Services (Conduct) Amendment Rules, 1978 (Hindi and English versions) published in Notification No. S.O. 2859 in Gazette of India dated the 30th September, 1978, issued under article 309 read with clause (5) of article 148 of the Constitution. [Placed in Library. See No. LT-4403/79].

NOTIFICATIONS UNDER INCOME-TAX ACT, 1961 CENTRAL EXCISE RULES, 1944 AND CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English